

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) The Government's attention has been drawn to the Statement of Chief Minister of Kerala in the State Assembly regarding ISI activities. It has also been reported that the State Intelligence authorities have intensified their coverage of subversive and Millitant/Fundamentalist Organisations.

(c) and (d) No report in this regard has been received from the State Government so far.

VIP Security

1009. SHRI HARADHAN ROY :
SHRI A. SAMPATH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the statement of the Commissioner of Police, Delhi to the effect that if anyone comes in the way of the VIP route the security police-men even can fire at him as the route is made sterile during that time;

(b) if so, the reaction of the Government thereto; and

(c) whether VIP security stipulate infringement on the fundamental right of the citizens of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) The statement of Commissioner of Police (Delhi) has come to the notice of the Government. In case the security policemen apprehend danger to the security of the VVIP while on route, then they are supposed to take suitable measures to ensure the safety of the VVIP. Every effort is made to avoid any undue inconvenience to the general public due to VVIP movements without compromising the security of the VVIP. Certain fresh measures have also been taken in this direction and necessary guidelines have been issued to the Delhi Police/State/UTs.

[*Translation*]

Printed Price on Ice Cream Packets

1010. SHRIMATI KETAKI DEVI SINGH : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government are aware that the Ice cream manufacturers are selling the ice cream by charging more than the printed price;

(b) if so, whether the Government have taken any action against such Ice cream manufacturers;

(c) whether the Government have issued directions to all Ice cream manufacturers to print the price on the packets compulsorily;

(d) if so, the details thereof; and

(e) the time by which the said directions are likely to be enforced?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) and (b) Some instances of overcharging by retailers have come to the notice of the enforcement authorities and action is being taken as per the provisions of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977.

(c) and (d) The Standards of Weights and Measures (Packaged Commodities Rules) 1977 have been amended recently, making it compulsory for all ice-cream manufacturers to print the retail sale price on ice-cream packages. Copies of the amendment have been sent to the All-India Ice-cream Manufacturers' Association, New Delhi, and others for their information and necessary action.

(e) The said amendment has come into force from 1.5.97 and all the enforcement authorities in the States & UTs have been instructed to implement it.

Forest Clearance

1011. SHRI PUNNU LAL MOHLE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any proposal for construction of Bharat Sagar Dam in Lormi development block of Bilaspur district in Madhya Pradesh on forest land has been received;

(b) if so, whether approval has been accorded by the Forest Department;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) Yes Sir. A proposal for diversion of 25.00 ha. of forest land under the Forest (Conservation) Act, 1980 for Bharat Sagar Irrigation Project in District Bilaspur has been received from the State Government of Madhya Pradesh.